

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BEST NEWS COMPANY  
PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Best News Company Private Limited
2. Date of incorporation of Corporate Debtor	23.12.2011
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U92190DL2011PTC229165
5. Address of the registered office and principal office (if any) of Corporate Debtor	<b>Registered Office:</b> 136-B, Pocket-C, Sidharth Extension, New Delhi 110014
6. Insolvency commencement date in respect of Corporate Debtor	17.05.2023
7. Estimated date of closure of Insolvency Resolution Process	13.11.2023 (180 days)
8. Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	<b>Name of the IRP:</b> Hemant Sharma <b>IBBI Registration No:</b> IBBI/PA-002/IP-N00015/2016-2017/10019
9. Address and E-mail of the Interim Resolution Professional as registered with the Board	<b>Address:</b> C-10, Lower Ground Floor, Lajpat Nagar-III, New Delhi 110024 <b>E-Mail:</b> <a href="mailto:hemant78sharma@yahoo.com">hemant78sharma@yahoo.com</a>
10. Address and E-mail to be used for correspondence with the Interim Resolution Professional	<b>Address:</b> C-10, Lower Ground Floor, Lajpat Nagar-III, New Delhi 110024 <b>E-Mail:</b> <a href="mailto:cirp.bestnews@gmail.com">cirp.bestnews@gmail.com</a> and <a href="mailto:hemant78sharma@yahoo.com">hemant78sharma@yahoo.com</a>





11.	Last date for Submission of Claims	31.05.2023
12.	Classes of Creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Web link: NA Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the **Best News Company Private Limited on 17.05.2023**.

The creditors of **Best News Company Private Limited** are hereby called upon to submit their claims with proof on or before **31.05.2023** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA (Not Applicable here).

Submission of false or misleading proofs of claim shall attract penalties.



**Hemant Sharma**  
Interim Resolution Professional

In the matter of Best News Company Private Limited  
Reg. No. IBB/IPA-002/IP-N00015/2016- 2017/10019  
AFA Valid upto: 22.12.2023

Date: 19.05.2023  
Place: New Delhi